N O T I F I C A T I O N

Dated Shillong, the 26th February,2016.

No.LJ(A) 77/2000/Pt/189- In supercession to this Department's Notification No.LJ(A)77/2000/Pt/63 dated 06.08.2014, the Governor of Meghalaya is pleased to confer the following powers to the District & Sessions Judge,East Garo Hills, Williamnagar as follows:-

1   Member of the Claims Tribunal under Motor Vehicles Act, 1988.
2   Spcial Judge, NDPS .
3   Special Judge, Prevention of Corruption Act, 1988.
4   Presiding Officer of a Tribunal under Industrial Tribunal Act, 1947.
5   Special Court under the Electricity Act, 2003.
6   Wakf Tribunal under Wakf Act 1995.
7   Special Court under Protection of Children from Sexual Offences Act 2012.
8.   Land Acquisition Act, 1894.

The above powers are in addition to his normal duties as District & Session Judge.

However, Notification No.LJ(B) 27/85/272 dated 25.06.2014 shall remain in force.

This shall come into force with retrospective effect from 06.08.2014 until further order.

(L.M. Sangma)
Special Secretary to the Govt.of Meghalaya,
Law Department.

Memo.No.LJ(A) 77/2000/Pt/189-A,   Dated Shillong, the 26th February,2016.
Copy to :-

1.   The Advocate General High Court of Meghalaya, Shillong/Additional Advocate General Meghalaya, High Court of Meghalaya, Shillong.
2.   The Registrar General, High Court of Meghalaya, Shillong.
3.   The Director General of Police, Meghalaya Shillong.
4.   The District & Sessions Judge East Garo Hills, Williamnagar.
5.   The Superintendent of Police (CBI/ACB),Shillong.
6.   The Superintendent of Police, East Garo Hills, Williamnagar.
7.   The Director, Govt. Press, Shillong for publication in the Gazette.
8.   The Deputy Commissioner/All SDOs (C), East Garo Hills, Williamnagar.
9.   The Political Department/Home Police Deptt./Transport/Power Deptt./Social Welfare Deptt./Law (B) Deptt.
10. All Public Prosecutor.
11. Guard file.
12 DEO, LAW (A) DEPT

By order etc.,

Special Secretary to the Govt.of Meghalaya,
Law Department.